

**Central Administrative Tribunal
Madras Bench**

OA/310/01362/2015

Dated Thursday the 13th day of June Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

Punniyakodi.K,
S/o Kumar,
No.1, II Cross,
M.G.R. Nagar,
Nettapakkam,
Puducherry 605 106. .. Applicant
By Advocate **M/s.Prakash Adiapadam**

Vs.

Union of India, rep by
The Superintending Engineer-I,
O/o the Superintending Engineer-I,
Government of Puducherry,
Electricity Department,
Nethaji Subash Chandra Bose Salai,
Puducherry 605 001. .. Respondents
By Advocate **Mr.R.Syed Mustafa**

ORAL ORDER

[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

The applicant has filed this OA seeking to issue appointment order in favour of the applicant for the post of "Construction Helper" in suitable place forthwith, pursuant to the selection list dated 04.9.2015 where the applicant was ranked/placed at Sl.No.10 (Roll No.00575) against UR/General quota published by the respondent.

2. The respondents have entered appearance and filed the reply statement. However, today, when the matter is taken up for hearing, learned counsel for the applicant submits that the relief sought by the applicant has already been granted. The applicant has been offered appointment and he has also joined the post. Learned counsel for the respondents is represented by junior counsel.

3. Keeping in view the above submission made by the counsel for the applicant, as the relief prayed for by the applicant has already been granted, nothing survives in this OA and it is liable to be dismissed. Accordingly, the OA is dismissed as infructuous. No order as to costs.

(T.Jacob)
Member(A)

(P.Madhavan)
Member(J)

13.06.2019

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